

*The motion was adopted*

16.28 hrs.

SHRI PRANAB KUMAR MUKHERJEE : I introduce the Bill.

GUJARAT APPROPRIATION BILL\*, 1975

I move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1975-76, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1975-76, be taken into consideration."

*The motion was adopted*

MR. DEPUTY-SPEAKER : Now we take up clause-by-clause consideration.

The question is :

"That clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted*

Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MUKHERJEE : I move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is.

"That the Bill be passed."

*The motion was adopted*

† Introduced/moved with the recommendation of the President.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : I beg to move for leave to introduce a Bill as corrected, to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75.

MR. DEPUTY-SPEAKER : You please read out the corrections.

SHRI PRANAB KUMAR MUKHERJEE : The corrections are as follows :

Page 1, in the marginal heading to clause 2,—

for "Rs. 57,71,66,000"

read "Rs. 57,70,17,000."

2. Page 1, in lines 6 and 7,

for "fifty-seven crores, seventy-one lakhs and sixty-six thousand rupees"

read "fifty-seven crores, seventy lakhs and seventeen thousand rupees"

3. Page 3, omit lines 16 to 18 (relating to Vote No. 49).

4. Page 5, line 34 (relating to "total")

(a) for "56,50,98,000" read "56,49,49,000"

(b) for "57,71,66,000" read "57,70,17,000"

SHRI PILOO MODY (Godhra) : It is all boring.

MR. DEPUTY-SPEAKER : Even at the cost of Pilo Mody, this has to go on record. Sometimes the important things are boring.

The question is :

"That leave be granted to introduce Bill, as corrected to authorise payment and appropriation of certain further

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sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75."

*The motion was adopted*

SHRI PRANAB KUMAR MUKHERJEE: I introduce† the Bill as corrected.

I beg to move†:

"That the Bill, as corrected to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as corrected to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75, be taken into consideration."

*The motion was adopted*

MR DEPUTY SPEAKER:

We take up clause by clause consideration.

The question is:

"That clause 2 as corrected, clause 3 the Schedule as corrected, clause 1, the Enacting Formula, and the Title stand part of the Bill."

*The motion was adopted*

Clause 2 as corrected, clause 3, the Schedule as corrected, clause 1, the Enacting Formula, the Title were added to the Bill.

SHRI PRANAB KUMAR MUKHERJEE: I beg to move:

"That the Bill, as corrected, be passed."

MR DEPUTY-SPEAKER: The question is:

"That the Bill, as corrected, be passed".

*The motion was adopted*

† Introduced/moved with the recommendation of the president.

SHRI SEZHIAN (Kumbakonam): I want to put on record my appreciation for the attitude shown by the Minister. He did not stand on formality of pushing through the Bill. He agreed to our suggestion and made the correction. This has been helpful not only to us but also to the growth of Parliamentary democracy in the country.

SHRI P. G. MAVALANKAR (Ahmedabad): We want to convey our appreciation to the Deputy Speaker for the manner in which he held the points of view of Shri Era Sezhiyan.

SHRI PILLOO MODY: The Speaker is expected to do that.

MR DEPUTY-SPEAKER: I would also like to join and say that this is a happy day to me especially because I think the House to-day has discovered itself. I hope that the administration also will take note of this. It has been a happy thing that there has been a spirit of give and take—reciprocity—and nobody has tried to stand on prestige but all that we have tried to do is to do the duty of this House with all responsibility and to assert the supremacy of this House and also to give notice to establish that nobody in this democracy of ours should take this House or us for granted.

MR. DEPUTY-SPEAKER: We shall now take up Private Members' Bills. Dr. Lakshminarayan Pandeya is not here. So, his Bill cannot be introduced.

16.34 hrs.

CONSTITUTION (AMENDMENT) BILL (Amendment of articles 101, 102, etc.) by Shri Priya Ranjan Das Munsri.

MR. DEPUTY-SPEAKER: The House will now resume further consideration of the following motion moved by Shri Priya Ranjan Das Munsri on the 7th March, 1975:—

"That the Bill further to amend the Constitution of India, be taken into consideration."

Shri Priya Ranjan Das Munsri was on his legs on the last occasion. He has